

Norms Committee Minutes of the Meeting No.9/83 dt.26.02.2020 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DPIIT
- (ii) Shri Shaish Kumar, Technical Expert.
- (iii) Shri D.N. Mathur, Technical Expert.

The Committee first considered the minutes of the Norms Committee Meeting No.9/20 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M- 461 NC No. 09/19-20 Date : 26.02.2020	M/s. Omtech Chemical Industries Pvt. Ltd. Mumbai F. No. 01/83/50/600/AM16/DES-IV RLA. No. 03/95/40/253/AM16 Lic. No. 0310797024 dated 02.07.2015
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm has been sent to Sh. SK for providing the comments. Sh. S.K. observed that the reply of D/L is not complete. They again raised the deficiency. D/L letter to be issued. The case is re-listed for 21.07.2020.

Case No. M- 462 NC No. 09/19-20 Date : 26.02.2020	M/s. Bitumag Industries Pvt.Ltd, Vadodara F. No. 01/83/50/458/AM19/DES-IV RLA. No. 34/24/40/00047/AM19 Lic. No. 3410044341 dt.19.07.2018
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Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing as complete reply to all queries not submitted. The case is re-listed for 21.07.2020.

Case No. M- 463 NC No. 09/19-20 Date : 26.02.2020	M/s. Bitumag Industris Pvt.Ltd, Vadodara F. No. 01/83/50/454/AM19/DES-IV RLA No. 34/24/40/0048/AM19 Lic. No. 3410044342 dt.19.07.2018
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Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing as complete reply to all queries not submitted. The case is re-listed for 21.07.2020.

Case No. M- 464 NC No. 09/19-20 Date : 26.02.2020	M/s. Bitumag Industris Pvt.Ltd, Vadodara F. No. 01/83/50/456/AM19/DES-IV RLA No. 34/24/40/0046/AM19 AA No. 3410044340 dt.19.07.2018
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Decision: The Committee considered the case as per agenda and decided to call the firm for personal

hearing as complete reply to all queries not submitted. The case is re-listed for 21.07.2020.

Case No. M- 465 NC No. 09/19-20 Date : 26.02.2020	M/s. Bitumag Industris Pvt.Ltd, Vadodara F. No. 01/83/459/AM19/DS-IV RLA No. 34/24/040/0044/AM19 AA No. 3410044343 dt 19.07.2018
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Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing as complete reply to all queries not submitted. The case is re-listed for 21.07.2020.

Case No. M- 466 NC No. 09/19-20 Date : 26.02.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/395/AM19/DES-IV/ RLA. No. 03/95/040/660/AM18 Lic. No. 0310821821 dated 21.06.2018
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm has been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not complete. They again raised the deficiency. Letter issued to the firm on 05.02.2020. Again D/L letter dt.08.07.2020 issued to firm. The case is re-listed for 21.07.2020.

Case No. M- 467 NC No. 09/19-20 Date : 26.02.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/394/AM19/DES-IV RLA. No. 03/95/040/0783/AM18 Lic. No. 0310821823 dated 21.06.2018
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to Sh. (SK) for providing the comments which is awaited. The case is re-listed for 21.07.2020.

Case No. M- 468 NC No. 09/19-20 Date : 26.02.2020	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/748 /AM19/DES-IV RLA No. 03/95/040/668/AM18 AA No. 0310824325 dt 09.01.2018
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Decision: The Committee considered the case as per agenda and decided ratify the norms as under:-

Export item No.1	Qty.	Import item	Qty.
STEROL 1209 (Lauryl Alcohol 9 mole Ethoxylate/Lauryl Alcohol 9 mole Ethoxylated)	1Kg	LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL	0.3739Kg
		ETHYLENE OXIDE	0.6360Kg

Export item No.2	Qty.	Import item	Qty.
STERO MDEA (PIP) (Blends of Piperazine & Methyl Di Ethanol Amine)	1Kg	MONOMETHYL ETHANOL AMINE	0.3327kg
		ETHYLENE OXIDE	0.1952kg
		PIPERAZINE 68%	0.5200kg

Export item No.3	Qty.	Import item	Qty.
STEROL 1312 (Iso Tri Decanol 9 moles Ethoxylated/Iso Tri Decyl Alcohol Ethoxylate)	1Kg	ISO TRI DECANOL (ITDA)	0.339kg
		ETHYLENE OXIDE	0.6710kg

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Export item No.4	Qty.	Import item	Qty.
STERO BA 250 (P) (Behenyl Alcohol Ethoxylate)	1Kg	BEHENYL ALCOHOL	0.1737kg
		ETHYLENE OXIDE	0.8362kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 469 NC No. 09/19-20 Date : 26.02.2020	M/s. Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/567 /AM16/DES-IV RLA No. 08/24/040/105/AM16 AA No. 0810135687 dt 17.07.2015
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Decision:- The Committee considered the case as per agenda and noted that the D/L has been raised by TE(SK) . Letter is being issued. The case is re-listed for 21.07.2020

Case No. M- 470 NC No. 09/19-20 Date : 26.02.2020	M/s. Vishnu Chemicals Limited., Hyderabad HQ F. No. 01/83/050/00130/AM19/ RLA. No. 09/24/040/00385/AM18/ Licence No.0910065659 dt, 10.11.2017
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Chrome Oxide Green 46% min.	1MT	Chrome Ore	2.38Kg/Kg of export product
		Soda Ash	1.71Kg/Kg of export product
		Ammonium Sulphate	0.86Kg/Kg of export product
		Wood cuts for Pallets	As per packing policy
		Nails for Pallets	As per packing policy
		Jumbo Bags	As per packing policy
		Kraft Paper Bags	As per packing policy
		Petroleum Coke	Not allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 471 NC No. 09/19-20 Date : 26.02.2020	M/s. Unitop Chemicals Pvt. Ltd, Mumbai HQ F. No. 01/83/50/660/AM18/DES-IV RLA. No. 03/95/040/0871/AM18 Lic. No. 0310818633 dated 19.01.2018
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Decision: The Committee considered the case as per agenda and decided to defer the case. File has been sent to T.E (S.K) for comments. D/L again raised by TE(SK). D/L Letter to be issued. The case is re-listed for 21.07.2020.

Case No. M- 472 NC No. 09/19-20 Date : 26.02.2020	M/s. Kiri Industries Ltd., Ahmedabad HQ F.No. 01/83/50/508/AM19/DES-IV RA F No. 08/24/040/00190/AM19 Lic. No.0810143387 dt. 06.09.2018
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Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. TE (DNM) has raised a deficiency. D/L letter being issued. The case is re-listed for 21.07.2020.

Case No. M- 473 NC No. 09/19-20 Date : 26.02.2020	M/s. Kiri Industries Ltd., Ahmedabad HQ F.No. 01/83/50/1124/AM19/DES-IV RA F No. 08/24/040/323/AM19 Lic. No.0810144200 dt. 01.01.2019
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Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 24.02.2020 issued by DGFT reply received by the firm. TE(DNM) again raised the deficiency. D/L letter being issued. The case is re-listed for 21.07.2020.

Case No. M- 474 NC No. 09/19-20 Date : 26.02.2020	M/s. Agrisol India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/01176/AM19/DES-IV/Pt RA F No. 09/24/040/00415/AM19 Lic. No.0910067109 dt. 24.01.2019
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Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply sent to Sh. (DNM) for providing the comments which is awaited. The case is re-listed for 21.07.2020.

Case No. M- 475 NC No. 09/19-20 Date : 26.02.2020	M/s. Agrisol India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/01175/AM19/DES-IV/Pt RA F No. 09/24/040/00485/AM19 Lic. No.0910067110dt. 24.01.2019
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Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply sent to Sh. Mathur for providing the comments which is awaited. The case is re-listed for 21.07.2020.

Case No. M- 476 NC No. 09/19-20 Date : 26.02.2020	M/s Cropnosys India Pvt. Ltd., Hyderabad HQ F.No. 01/83/50/0571/AM19/DES-IV/ RA F No. 03/94/040/0526/AM19 Lic. No.0310823954dt. 24.09.2018
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Decision: The Committee considered the case as per agenda and decided to defer the case and representation being forwarded to Sh. Mathur for examination. D/L raised by TE (DNM). D/L issued on 03.07.2020. The case is re-listed for 21.07.2020.

Case No. M- 477 NC No. 09/19-20 Date : 26.02.2020	M/s Hubergroup India Pvt.Ltd., Vapi HQ F.No. 01/83/171/026/AM20/DES-IV
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Decision: The Committee considered the case as per agenda under Para 4.06 of HBP and decided to ratify the norms as under:-

Export item No.1	Import Items	Qty. Kg/Kg of Export
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Black (42% +/- 10% Pigment and 37% +/- 10% Solid Resin) (CI-BK7)	Carbon Black	0.4200
	Oil Soluble Phenolic Resin Bssed Grinding Varnish (MO)	0.1865
	Methyl Oleate	0.0750
	Soya Alkyd-T	0.2650
	Coxi (Oil Retarder)	0.0060

Export item No.2	Import Items	Qty. Kg/Kg of Export
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Yellow (26% +/- 10% Pigment and 40% +/- 10% Solid Resin) (CI PY 174)	Organic Pigment Yellow 174	0.2600
	Oil Soluble Phenolic Resin Bssed Grinding Varnish (MO)	0.4525
	Methyl Oleate	0.0100
	Soya Alkyd-T	0.1425
	Coxi (Oil Retarder)	0.0060

Export item No.3	Import Items	Qty. Kg/Kg of Export
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Red (38% +/- 10% Pigment and 29% +/- 10% Solid Resin) (CI R 146)	Organic Pigment Red146	0.3800
	Oil Soluble Phenolic Resin Bssed Grinding Varnish (MO)	0.3815
	Methyl Oleate	0.0500
	Soya Alkyd-T	0.0800
	Coxi (Oil Retarder)	0.0060

Export item No.4	Import Items	Qty. Kg/Kg of Export
Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Violet (29% +/- 10% Pigment and 37% +/- 10% Solid Resin) (CIV 23)	Organic Pigment Violet 23	0.0.2900
	Oil Soluble Phenolic Resin Bssed Grinding Varnish (MO)	0.3765
	Methyl Oleate	0.0400
	Soya Alkyd-T	0.1550
	Coxi (Oil Retarder)	0.0060

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of Norms Committee.

Case No. M- 478 NC No. 09/19-20 Date : 26.02.2020	M/s Farcom Cable Systems Pvt. Ltd., Bangalore HQ F.No. 01/83/50/0269/AM12/DES-IV/Pt RA F No. 07/24/040/0042/AM12 Lic. No.0710079106 dt. 10.05.2011
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Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.02.2020 issued by DGFT, firm being asked to submit a copy of shipping bill to verify export item. Reply of D/L received by the firm and to be sent to DPIIT(NL) The case is re-listed for 21.07.2020.

Case No. M- 479 NC No. 09/19-20 Date : 26.02.2020	M/s Acmechem Ltd., Gujarat HQ F.No. 01/83/50/0858/AM17/DES-IV/Pt RA F No. 02/24/040/0185/AM17 Lic. No.0210207244 dt. 11.01.2017
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Decision: The Committee considered the case as per agenda and decided to call for application with Appendix 4E. The case was deferred for examining the request of the firm. File sent to Sh. Mathur, D/L raised by TE and to be issued. D/L dt. 03.07.2020 issue to firm. The case is re-listed for 21.07.2020.

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Case No. M- 480 NC No. 09/19-20 Date : 26.02.2020	M/s Goodearth Agro Chem Pvt.Ltd., Nagpur HQ F.No. 01/83/50/462/AM19/DES-IV/Pt HQ F.No. 01/83/50/347/AM19/DES-IV/ RA F No. 50/24/040/014/AM18 RA F No. 50/24/040/013/AM18 Lic. No.5010002408 dt. 02.04.2018 Lic. No.5010002409 dt. 02.04.2018
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Decision: The Committee considered the case as per agenda and decided to approve the case as under:-

Export Item	Qty	Import item	Qty Revised
Manganese (II) Sulphate Hydrate (MnSO4- 27%)	1kg	Manganese Oxide (Average Manganese content 46.77% (as per COA)	0.29kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 481 NC No. 09/19-20 Date : 26.02.2020	M/s Goodearth Agro Chem Pvt.Ltd., Nagpur HQ F.No. 01/83/50/344/AM19/DES-IV/ HQ F.No. 01/83/50/345/AM19/DES-IV/ HQ F.No. 01/83/50/346/AM19/DES-IV/ RA F No. 50/24/040/023/AM15 RA F No. 50/24/040/024/AM15 RA F No. 50/24/040/025/AM15 Lic. No.5010002198 dt. 28.04.2015 Lic. No.5010002199 dt. 28.04.2015 Lic. No.5010002200 dt. 28.04.2015
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Decision: The Committee considered the case as per agenda and decided to approved the case as under:-

Export Item	Qty	Import item	Qty Revised
Manganese (II) Sulphate Hydrate (MnSO4- 27%)	1kg	Manganese Oxide (Manganese content 48+/- 2%	0.25kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 482 NC No. 09/19-20 Date : 26.02.2020	M/s Rubamin Ltd.,Gujarat HQ F.No. 01/83/50/0067/AM20/DES-IV/ RA F No. 34/24/040/0400/AM19 Lic. No.3410045077 dt. 25.04.2019
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Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.02.2020 issued by DGFT. Reminder to be issued. The case is re-listed for 21.07.2020.

Case No. M- 483 NC No. 09/19-20 Date : 26.02.2020	M/s Rubamin Ltd.,Gujarat HQ F.No. 01/83/50/0065/AM20/DES-IV/ RA F No. 34/24/040/0407/AM19 Lic. No.3410045075 dt. 25.04.2019
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Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.02.2020 issued by DGFT. D/L reminder to be issued. The case is re-listed for 21.07.2020

Case No. M- 484 NC No. 09/19-20 Date : 26.02.2020	M/s Anhant Intermediates (Madras) Pvt.Ltd., Chennai HQ F.No. 01/83/50/1305/AM19/DES-IV/Pt RA F No. 04/24/040/0183/AM18 Lic. No.0410163784 dt. 12.12.2017
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Decision: The Committee considered the case as per agenda and decided to approved the case as under:-

Export item	Qty	Import Item	Qty
BASIC CHROMIUM SULPHATE	252.0MT	SODIUM DICHROMATE	126.0MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 485 NC No. 09/19-20 Date : 26.02.2020	M/s DNS Fine Chemicals & Laboratories Pvt. Ltd., Mumbai HQ F.No. 01/83/50/835/AM16/DES-IV/ RA F No. 03/94/040/0412/AM16 Lic. No.0310708807 dt. 10.09.2015
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Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm to be sent to Sh. Mathur. The case is re-listed for 21.07.2020.

Case No. M- 486 NC No. 09/19-20 Date : 26.02.2020	M/s Ganga Rasayanie P. Limited HQ F.No. 01/83/50/211/AM20/DES-IV/ RA F No. 03/94/040/961/AM19 Lic. No.0310827109 dt. 19.2.2019
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm by TE. File sent to Sh. SK. The case is re-listed for 21.07.2020.

Case No. M- 487 NC No. 09/19-20 Date : 26.02.2020	M/s Ganga Rasayanie P. Limited HQ F.No. 01/83/50/259/AM20/DES-IV/ RA F No. 03/94/040/208/AM19 Lic. No.0310830259 dt 12.07.2019
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm by TE. File sent to Sh. SK. The case is re-listed for 21.07.2020.

Case No. M- 488 NC No. 09/19-20 Date : 26.02.2020	M/s Ganga Rasayanie P. Limited HQ F.No. 01/83/50/1395/AM19/DES-IV/ RA F No. 03/94/040/01027/AM19 Lic. No.0310827601 dt. 11.3.2019
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm by TE. File sent to Sh. SK. The case is re-listed for 21.07.2020.

Case No. M- 489 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/770/AM15/DES-IV/ pt RA F No. 30/24/040/050/AM15 Lic. No.3010103352 DT. 28.01.2015
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Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L raised by TE(DNM) to be issued . The case is re-listed for 21.07.2020.

Case No. M- 490 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/505/AM14/DES-IV/ pt RA F No. 30/24/040/023/AM14 Lic. No.3010096547 DT. 03.09.2013
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Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L raised by TE(DNM) to be issued . D/L to be issued. The case is re-listed for 21.07.2020.

Case No. M- 491 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/264/AM16/DES-IV/ pt RA F No. 30/24/040/059/AM15 Lic. No.3010103393 DT. 03.03.2015
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Decision: The Committee considered the case as per agenda and decided to approved the case as under:-

Export Item	Qty	Import Item	Qty
GLYPHOSATE 41% SL	1kg	N-phosphonomethyliminodiacetic acid (PMIDA 98%)	0.447kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 492 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/801/AM15/DES-IV/ pt RA F No. 30/24/040/056/AM15 Lic. No.3010103372 DT. 12.02.2015
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Decision : The Committee considered the case as per agenda and decided to approved the case as under:-

Export Item	Qty	Import Item	Qty
THIAMETHOXAM 25% WG	1kg	1 2-Chloro-5-chloromethyl thiazole(CCMT)	0.16kg
		2 3-Methyl-4-Nitroimino-Perhydro-1,3,5-Oxadiazine (MNIPO)	0.153kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 493 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/459/AM15/DES-IV/pt RA F No. 30/24/040/033/AM14 Lic. No.3010097273 DT. 03.10.2013
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Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L raised by TE(DNM) to be issued .D/L to be issued. The case is re-listed for 21.07.2020.

Case No. M- 494 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/371/AM16/DES-IV/pt RA F No. 30/24/040/069/AM15 Lic. No.3010103450DT. 31.03.2015
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Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L raised by TE(DNM) to be issued . D/L to be issued. The case is re-listed for 21.07.2020.

Case No. M- 495 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/563/AM18/DES-IV/pt RA F No. 30/24/040/021/AM18 Lic. No.3010104145 dt. 27.10.2017
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Decision : The Committee considered the case as per agenda and decided to approved the case as under:-

Export Item	Qty	Import Item	Qty
Glyphosate 41%SL	1kg	N-phosphonomethyliminodiacetic acid (PMIDA 98%)	0.447kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 496 NC No. 09/19-20 Date : 26.02.2020	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/171/31/AM21/DES-IV/pt RA F No. 09/282/AM19/ECA/LDH Lic. No.3010102301 dt. 08.05.2014
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Decision: The Committee considered the case as per agenda for acceptance of the shipping bills in respect of AA No. 3010102301dt. 08.05.2014 towards discharge of export obligation. The committee decided to approve as per lab report and RA to check salt details as per Certificate of Analysis (COA) of the relevant Advance Authorization before allowing redemption.